

ITEM NO.1501

COURT NO.9

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10093-10094/2016

(Arising out of impugned final judgment and order dated 23-12-2014 in FA No. 466/2010 04-07-2015 in FA No. 466/2010 04-07-2015 in CA No. 1698/2015 passed by the High Court Of Judicature At Bombay)

AKHIL BHARTVARSHIYA MARWARI AGARWAL  
JATIYA KOSH AND ORS.

Petitioner(s)

VERSUS

BRIJLAL TIBREWAL AND ORS.  
WITH  
SLP(C) No. 15056/2016 (IX)

Respondent(s)

CONMT.PET.(C) No. 25-26/2018 in SLP(C) No. 10093-10094/2016 (IX)

Date : 14-12-2018 These petitions were called for pronouncement of judgment

For Petitioner(s) Mr. Jatin Zaveri, AOR  
Mr. Neel Kamal Mishra, Adv.

For Respondent(s) Ms. Sangeeta Kumar, AOR  
Mrs. Vithika Garg, Adv.  
Ms. Vidhushi Garg, Adv.  
Mr. Bhushan Oza, Adv.

Mr. Pallav Shishodia, Sr. Adv.  
Mr. S. Sukumaran, Adv.  
Mr. Anand Sukumar, Adv.  
Mr. Bhupesh Kumar Pathak, Adv.  
Ms. Meera Mathur, AOR

Mr. Nishant Ramakantrao Katneshwarkar, AOR

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.K. Sikri, Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

Leave granted.

The appeals stand disposed of in terms of the signed reportable judgment. In view of the disposal of the Appeals, the Contempt Petitions as well as the interlocutory application pending, if any, shall also stand disposed of.

(MANISH SETHI)  
COURT MASTER (SH)

(SAROJ KUMARI GAUR)  
BRANCH OFFICER

(Signed reportable judgment is placed on the file)